

(Hindi and English versions) under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:

- (a) (i) Annual Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86 together with Audit Report thereon.

(ii) Review of the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86. [Placed in Library. See No LT- 7956/89]

- (b) (i) Annual Accounts of the Pepsu Road Transport Corporation, patiala, for the year 1986-87 together with Audit Report thereon.

(ii) Review by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1986-87.

- (6) Two statements showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library See No LT-7957/89]

**Statement correcting reply to USQ No. 108 dt. 22/2/89 re: Prepaid Ticket Advice for Job/Seekers abroad and Statement of delay in correcting the Reply**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIRADHA KRISHNAN MALAVIYA): I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on 22nd February, 1989 to Unstarred Question No. 108 by Shri K.P. Unnikrishnan and prof. P.J. Kurien,

regarding Pre-paid Ticket Advice for job seekers abroad and (ii) giving reasons for delay in correcting the reply. [Placed in Library See No. LT-7958/89]

12.49 hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business of the Rajya Sabha, I am directed to return herewith the Finance Bill, 1989, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1989, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.49 1/2 hrs.

**AMENDMENTS TO DIRECTIONS BY THE SPEAKER**

[English]

SECRETARY-GENERAL: I beg to lay on the Table a copy of the amendments to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and conduct of Business in Lok sabha